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\* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ W.P.(C) 8210/2018 & CM APPLs. 31448/2018, 32703/2018,  
47453/2019, 31931/2022, 33605/2022

NATIONAL FEDERATION OF THE BLIND ..... Petitioner

Through: Mr. S. K. Rungta, Sr. Advocate with  
Mr. Prashant Singh, Advocate

versus

GOVT. OF NCT OF DELHI AND ORS ..... Respondents

Through: Mr. Yeeshu Jain, Standing Counsel  
with Ms. Jyoti Tyagi, Ms. Manisha,  
Advocates for Respondents No.1 to 3  
Mrs. Avnish Ahlawat, Standing  
Counsel for GNCTD with Ms. Tania  
Ahlawat, Mr. Nitesh Kumar Singh,  
Ms. Palak Rohmetra, Ms. Laavanya  
Kaushik, Ms. Aliza Alam, Advocates  
for GNCTD

**CORAM:**

**HON'BLE THE CHIEF JUSTICE**

**HON'BLE MR. JUSTICE SUBRAMONIUM PRASAD**

**ORDER**

**20.01.2023**

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1. Learned Senior Counsel for the Petitioner has informed this Court that pursuant to Order dated 12.12.2022, Director (Social Welfare) of the State Government was very cooperative in ensuring that specially-abled children are provided with all basic amenities and most of the issues which were within the powers of Director (Social Welfare) of the State Government have been resolved. He has, however, stated that the decision in respect of

taking over of the schools by the Education Department has yet not been taken and, therefore, the Respondents be directed to expedite the process.

2. Learned Senior Counsel appearing for the Petitioner has also stated before this Court that about five PGTs were posted for different subjects to teach visually impaired students, however, they have been withdrawn by the Education Department. He, therefore, submits that Director (Education) of the State Government be directed to ensure that till examinations are over, the teachers who have been recalled be permitted to continue in the schools meant for visually impaired students. He also submits that there is scarcity of teachers for visually impaired students in primary schools as well and, therefore, Director (Education) of the State Government be directed to ensure that teachers are provided to teach visually impaired students in primary schools.

3. The prayer made by the learned Senior Counsel for the Petitioner is a genuine prayer and, therefore, Director (Education) of the State Government is directed to ensure that there is no scarcity of teachers in the schools meant for visually impaired students and to make all possible efforts to ensure that the teachers are permitted to continue in the schools in question till the academic session is over and the students do not suffer because of unavailability of teachers.

4. Director (Social Welfare) & Director (Education) of the State Government are directed to ensure strict compliance of the order keeping in view the fact that the examinations are going to be held in the month of March.

5. It is expected that by next date of hearing the process of taking over of schools by the Department of Education will be completed by the concerned

authorities.

6. List on 17.02.2023.

**SATISH CHANDRA SHARMA, CJ**

**SUBRAMONIUM PRASAD, J**

**JANUARY 20, 2023**

*Rahul/RR*